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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 45/14(1)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

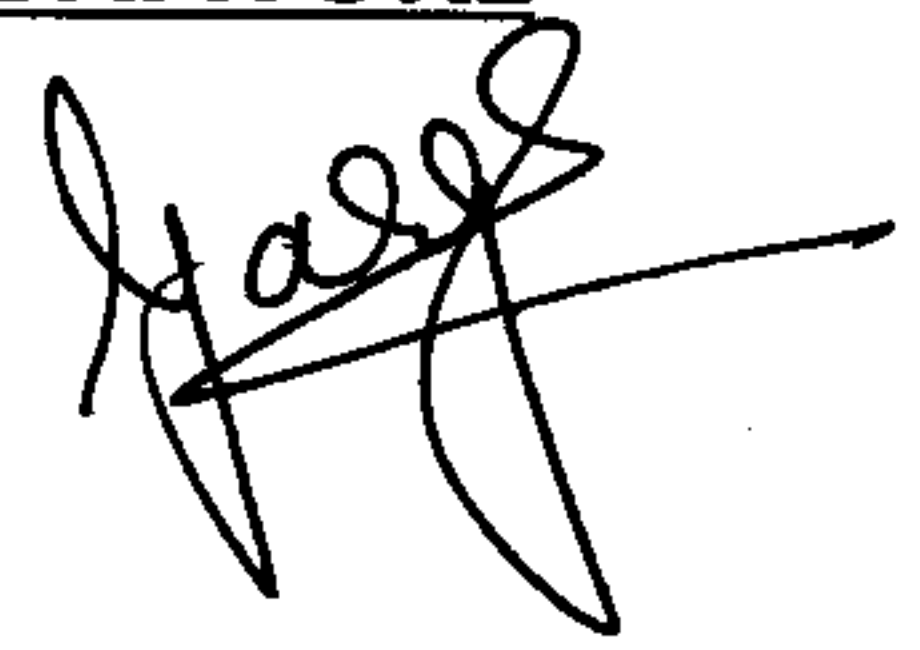
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

Name of the Company: Havmor Ice Cream Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. GARGI R-VYAS ADVOCATE PETITIONER



2.

ORDER

Advocate Ms. Gargi R.Vyas is present for the Petitioner.

No representation is received from the Central Government even after sufficient opportunity has been given as reflected from the order dated 12.07.2018. One more chance is given to the Central Government to give his reply, if any, else necessary order shall be passed.

Petitioner is directed to inform the date of hearing and to file proof of service.

List the matter on 30.07.2018


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of July, 2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**